

**CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH**

O.A.No.388/2005.

Dated the 8th day of June, 2005.

CORAM:

**HON'BLE MR. K.V.SACHIDANANDAN, JUDICIAL MEMBER
HON'BLE MR. N.RAMAKRISHNAN, ADMINISTRATIVE MEMBER**

**C.S.Sudhirkumar, Station Master Gr.III,
Southern Railway, Park Town, Chennai, Pin:600003. Applicant**

(By Advocate Shri Sreekumar G)

Vs.

1. **Union of India, rep. By the General Manager,
Southern Railway, Park Town, Chennai, Pin:600003.**
2. **The Divisional Railway Manager, Southern Railway,
Thycaud, Trivandrum-14.**
3. **The Chairman, Housing Committee, Southern Railway,
Divisional Office, Personnel Branch, Thycaud,
Trivandrum-14. Respondents**

(By Advocate Shri K.M.Anthru)

**The application having been heard on 8th June, 2005,
the Tribunal on the same day delivered the following:**

O R D E R (oral)

HON'BLE MR. KV.SACHIDANANDAN, JUDICIAL MEMBER

The applicant is a Station Master of Southern Railway, Trivandrum Division. His grievance is that the Railways are not allotting him quarters in Mattanchery Halt Railway Station inspite of many quarters are lying vacant. The applicant has made a representation (A1) dated 23.3.2005 which is not yet disposed of. Aggrieved by the impugned action the applicant has filed this O.A. seeking the following main reliefs:

- a) Direct the respondents to allot a quarter at Mattanchery Halt Railway Station in applicant's favour considering Annexure A1.
- b) Direct the respondents not to deduct the penal rent from the applicant for his occupation of quarters at Idappally till the allotment of a quarter at Mattanchery considering Annexure A1.



2. When the matter came up before the Bench, Shri Sreekumar G., learned counsel appeared for the applicant and Shri K.M.Anthru, learned counsel appeared for the respondents. Learned counsel for the applicant submits that the applicant would be satisfied if the applicant is permitted to make a comprehensive representation to the 3rd respondent within a week and the 3rd respondent is directed to consider and dispose of the same within a time frame.
3. Counsel for respondents submits that he has no objection in adopting such a course of action.
4. In the interests of justice, this Court permits the applicant to make a comprehensive representation to the 3rd respondent within a week and the 3rd respondent is directed to pass an appropriate order and communicate the same to the applicant within a period of three months from the date of receipt of a copy of this order.
5. O.A. is disposed of as above. In the circumstances no order as to costs.

Dated the 8th June, 2005.



N.RAMAKRISHNAN
ADMINISTRATIVE MEMBER



K.V.SACHIDANANDAN
JUDICIAL MEMBER